THE DELHI SPECIAL POLICE ESTABLISHMENT (AMENDMENT) ACT, 2014

An Act further to amend the Delhi Special Police Establishment Act, 1946.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:

1. This Act may be called the Delhi Special Police Establishment (Amendment) Act, 2014.

2. In the Delhi Special Police Establishment Act, 1946, in section 4A,—

(a) in sub-section (1), for clause (b), the following clause shall be substituted, namely:

“(b) the Leader of Opposition recognised as such in the House of the People or where there is no such Leader of Opposition, then, the Leader of the single largest Opposition Party in that House—Member;”;

(b) after sub-section (1), the following sub-section shall be inserted, namely:

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MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 29th November, 2014/Agrahayana 8, 1936 (Saka)

The following Act of Parliament received the assent of the President on the 29th November, 2014, and is hereby published for general information:—

THE DELHI SPECIAL POLICE ESTABLISHMENT (AMENDMENT) ACT, 2014

No. 28 of 2014

[29th November, 2014.]
“(2) No appointment of a Director shall be invalid merely by reason of any vacancy or absence of a Member in the Committee.”.

———

DR. SANJAY SINGH,
Secretary to the Govt. of India.

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CORRIGENDUM

THE TEXTILE UNDERTAKINGS (NATIONALISATION) LAWS (AMENDMENT AND VALIDATION) ORDINANCE, 2014

No. 6 of 2014

In the Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Ordinance, 2014, No. 6 of 2014, as published in the Gazette of India, Extraordinary, Part II, Section 1, dated the 24th October, 2014, issue No. 33, on page 3, line 1, for “shall section be inserted,”, read “shall be inserted.”.